

**THE ASSAM STATE LEGISLATURE MEMBERS (REMOVAL OF
DISQUALIFICATIONS) (AMENDMENT) BILL, 2026**

A

BILL

further to amend the Assam State Legislature Members
(Removal of Disqualifications) Act, 1950.

Preamble

Whereas it is expedient further to amend the Assam
State Legislature Members (Removal of Disqualifications)
Act, 1950, hereinafter referred to as the principal Act, in
the manner hereinafter appearing;

Assam Act
No. XIII of
1950

It is hereby enacted in the Seventy-seventh Year of
the Republic of India as follows:-

Short title, extent
and commencement

1. (1) This Act may be called the Assam State
Legislature Members (Removal of
Disqualifications) (Amendment) Act, 2026.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Amendment of
section 2

2. In the principal Act, in section 2, in the Schedule,
after the existing entry 16, the following new entries
shall be inserted, namely:-

"17. Office of the Political Secretary to the Chief
Minister, Assam.

Office of the Political Advisor to the Chief
18. Minister, Assam."

Repeal and Savings

3. (1) The Assam State Legislature Members
(Removal of Disqualifications) (Amendment)
Ordinance, 2026 is hereby repealed.
- (2) Notwithstanding such repeal, any order or
direction issued, appointment made, action
taken or anything done prior to such repeal
under the Ordinance so repealed shall, in so far
as it is consistent with this Act, be deemed to
have been made, issued, taken or done under
the corresponding provisions of this Act, and
shall continue to have effect accordingly unless
and until superseded by any appointment made,
order or direction issued, action taken or
anything done under this Act.

Assam
Ordinance
No. II
of 2026


VETTED BY THE
LEGISLATIVE DEPARTMENT
ON 16.06.2026

STATEMENT OF OBJECTS AND REASONS

Article 191(1)(a) of the Constitution of India provides that a person shall be disqualified for being chosen as, and for being, a Member of the Legislative Assembly if he holds any office of profit under the Government, other than an office declared by law not to disqualify its holder.

The Government of Assam considered it necessary in public interest to declare the office of the Political Secretary to the Chief Minister, Assam and the office of the Political Advisor to the Chief Minister, Assam as offices which shall not disqualify their holders for being chosen as, or for being, Members of the Assam Legislative Assembly.

As the Assam Legislative Assembly was not in session and circumstances existed which rendered it necessary to take immediate action, the Governor of Assam promulgated the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026 (Assam Ordinance No. II of 2026) on the 9th June, 2026.

It is now proposed to replace the said Ordinance by an Act of the State Legislature.

The Bill seeks to achieve the above objects.



(Pijush Hazarika)

Minister

Parliamentary Affairs Department

Dispur-06



Secretary (i/c)

Assam Legislative Assembly

Dispur-06

FINANCIAL MEMORANDUM

The Bill will not have extra financial burden on the State Exchequer once it comes into force.



(Pijush Hazarika)
Minister
Parliamentary Affairs Department
Dispur-06

MEMORANDUM OF DELEGATED LEGISLATION

The Bill involves no proposals for delegation of legislative power to anyone.



(Pijush Hazarika)
Minister
Parliamentary Affairs Department
Dispur-06

STATEMENT UNDER RULE 69 (1) OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN ASSAM LEGISLATIVE ASSEMBLY EXPLAINING THE CIRCUMSTANCES WHICH HAS NECESSITATED IMMEDIATE LEGISLATION BY ORDINANCE..

Article 191(1)(a) of the Constitution of India provides that a person shall be disqualified for being chosen as, and for being, a Member of the Legislative Assembly if he holds any office of profit under the Government, other than an office declared by law not to disqualify its holder.

With a view to immediately declaring the offices of the Political Secretary to the Hon'ble Chief Minister, Assam and the Political Advisor to the Hon'ble Chief Minister, Assam as offices that shall not disqualify their holders from being chosen as, or for being, Members of the Assam Legislative Assembly, the Government promulgated the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026 (Ordinance No. II of 2026), as the Assam Legislative Assembly was not in session.

The said Ordinance amended the Schedule to the Assam State Legislature Members (Removal of Disqualifications) Act, 1950 (Assam Act XIII of 1950) by inserting, after the existing entries, the following new entries:

17. Office of the Political Secretary to the Chief Minister, Assam.
18. Office of the Political Advisor to the Chief Minister, Assam.



(Pijush Hazarika)
Minister
Parliamentary Affairs Department
Dispur-06

The proposed provision of the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Bill, 2026 by replacing the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026:

The Bill shall provide for insertion of the following entries in the Schedule to the Assam State Legislature Members (Removal of Disqualifications) Act, 1950:

17. Office of the Political Secretary to the Chief Minister, Assam.

18. Office of the Political Advisor to the Chief Minister, Assam.

The Bill shall further provide that holding of the aforesaid offices shall not disqualify the holder thereof for being chosen as, or for being, a Member of the Assam Legislative Assembly under Article 191(1)(a) of the Constitution of India.



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 244 দিশপুৰ, মঙ্গলবাৰ, 9 জুন, 2026, 19 জেঠ 1948 (শক)

No. 244 Dispur, Tuesday, 9th June, 2026, 19th Jaistha, 1948 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 9th June, 2026

E-799700/2026/1802919.— The following Ordinance of the Assam Legislative Assembly which was promulgated by the Governor of Assam on 9th June, 2026 is hereby published for general information.

ASSAM ORDINANCE NO. II OF 2026

THE ASSAM STATE LEGISLATURE MEMBERS

(REMOVAL OF DISQUALIFICATIONS)

(AMENDMENT) ORDINANCE, 2026

AN
ORDINANCE

further to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950.

Preamble

Whereas the Legislative Assembly of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Assam State Legislature Members (Removal of Disqualifications) Act, 1950, hereinafter referred to as the principal Act,

Assam Act No
XIII of 1950

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate in the Seventy-seventh Year of the Republic of India, the following Ordinance, namely:—

Short title and commencement

1. (1) This Ordinance may be called the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Amendment of section 2

2. In the principal Act, in section 2, in the Schedule, after the existing entry 16, the following new entries shall be inserted, namely:—

- “17. Office of the Political Secretary to the Chief Minister, Assam.”
18. Office of the Political Advisor to the Chief Minister, Assam.”

LAKSHMAN PRASAD ACHARYA,
GOVERNOR OF ASSAM.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.

J.S. / PM
SECRET

EXTRACT OF MINUTES OF THE CABINET MEETING HELD ON 23-06-2026
AT 04:00 PM IN THE CABINET ROOM OF CHIEF MINISTER'S OFFICE AT
LOKASEWA BHAWAN, J BLOCK, DISPUR, GUWAHATI

Item No.3

File No : ECAB/PA/2026/8

Parliamentary Affairs Department

URGENT
SO
K. Singh
Sub : Proposal for introduction of the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Bill, 2026 to replace the Assam State Legislature Members (Removal of Disqualifications) (Amendment) Ordinance, 2026 (Assam Ordinance No. II of 2026).

Approved.

*Relevant Extract of the decision
of the Cabinet Meeting is sent
herewith for necessary action.*


Additional Secretary to the Government of Assam
Political (Cabinet Cell) Department
Dispur, Guwahati

The Additional Chief Secretary
Government of Assam
Parliamentary Affairs Department
Dispur, Guwahati.

A.P.
28/06/26